

(6)

Dated: 12/6/89

None present for the applicant.  
 MR. J. G. Sawant advocate for the  
 Respondents. In view of the prayers  
 in the application the case is  
 kept on Sine die list.

Y  
in  
 (M.Y. PATEL)  
 M(A)

M.B. MATEMDAR  
 M(J)

Per Tribunal

13/5/93

As per direction of the Hon'ble Vice  
 Chairman dated 22.1.93, the matter  
 is taken out from Sine-die list.  
 Fixed for final hearing on 5/8/93  
 Issue notices to the parties ~~order~~  
order dated

Deputy Registrar

Date: 5/8/93

Per Tribunal  
 Applicant in person by Mr G S Walia  
 Advocate / Respondent by Mr J G Sawant  
 Counsel for Plaintiff  
 The matter adjourned to 25-8-93  
 for final hearing

Deputy Registrar

Notices issued to  
 both the Parties  
 on 20/5/93

NYG  
215

Shri G.S.Walia for the applicant.  
Shri J.G.Sawant for the respondents.

Shri Walia states that since the applicant has already been promoted, nothing survives in the petition and that he would withdraw the petition. The petition is withdrawn with no order as to costs.

Ref 1

27/3/88  
S.T.Y.

U. Sawant  
(MS.USHA SAVARA)  
M (A)

M.S. Deshpande  
(M.S.DESHPANDE)  
V.C.

order/Judgement despatched  
to Appellant/Respondent (s)  
on 25/3/88  
CC 119193

8/3  
6/9